

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. _____ OF 2010
IN

CRIMINAL APPEAL NO. 1082 of 2005

SHEEL KR. ROY

.. APPELLANT

VS.

SECRETARY, MINISTRY OF DEFENCE & ORS. .. RESPONDENTS

O R D E R

After hearing the learned counsel for the parties,
we dismiss the Criminal Miscellaneous Petition.

.....J.
(HARJIT SINGH BEDI)

.....J.
(CHANDRAMAULI KR. PRASAD)

New Delhi,
March 14, 2011.

JUDGMENT